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Prevention Of Adulteration Of Food, Drugs And Cosmetics (West Bengal Amendment) Amending Act, 1974

34 of 1974

[16 July 1974]

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Prevention Of Adulteration Of Food, Drugs And Cosmetics (West Bengal Amendment) Amending Act, 1974

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An Act to amend the Prevention of Adulteration of Food, Drugs and Cosmetics (West Bengal Amendment) Act, 1973. Whereas it is expedient to amend the Prevention of Adulteration of Food, Drugs and Cosmetics (West Bengal Amendment) Act, 1973, for the purposes and in the manner hereinafter appearing; It is hereby enacted as follows:-

1. Short Title :-

This Act may be called the Prevention of Adulteration of Food, Drugs and Cosmetics (West Bengal Amendment) Amending Act, 1974.

2. Amendment Of The Long Title Of West Ben. Act 42 Of 1973:-

In the long title of the Prevention of Adulteration of Food, Drugs and Cosmetics (West Bengal Amendment) Act, 1973 (hereinafter referred to as the said Act), for the words and figures "the Code of Criminal Procedure, 1898", the words and figures "the Code of Criminal Procedure, 1973" shall be, and shall be deemed always to

have been, substituted.

3. Amendment Of The Preamble :-

In the Preamble of the said Act, for the words and figures "the Code of Criminal Procedure, 1898", the words and figures "the Code of Criminal Procedure, 1973" shall be, and shall be deemed always to have been, substituted.

4. Amendment Of Section 2 :-

In section 2 of the said Act, for the words and figures "the Code of Criminal Procedure, 1898", the words and figures "the Code of Criminal Procedure, 1973" shall be, and shall be deemed always to have been, substituted.

5. Substitution Of New Section For Section 4:-

For section 4 of the said Act, the following section shall be, and shall be deemed always to have been, substituted, namely:-

4. Amendment of the First Schedule to Act 2 of 1974.-In the First Schedule to the Code of Criminal Procedure, 1973, for the existing entries Amending Act, (34 of 1974) against sections 272, 273, 274, 275 and 276, the following entries shall be substituted in columns 2, 3, 4, 5 and 6 respectively, namely:-

"Adulterating food or drink, intended for sale, so as to make the same noxious. Imprisonment for life with or without fine Cognizable. Non-bailable. Court of Session.

Selling any food or drink as food or drink, knowing the same to be noxious. Ditto Ditto Ditto

Adulterating any drug or medical preparation intended for sale so as to lessen its efficacy, or to change its operation, or to make it noxious. Ditto Ditto Ditto

Offering for sale or issuing from a dispensary any drug or medical preparation known to have been adulterated. Ditto Ditto Ditto Knowingly selling or issuing from a dispensary any drug or medical preparation as a different drug or medical preparation. Ditto Ditto Ditto"."